

ITEM NO.6 Court 3 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Civil) No(s). 21/2022

GLOBAL PEACE INITIATIVE & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(IA No. 4490/2022 - EX-PARTE AD-INTERIM RELIEF
IA No. 4491/2022 - EXEMPTION FROM FILING AFFIDAVIT)

Date : 25-01-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)

Mr. Sanjay R Hedge, Sr. Adv.
Mr. Pranjal Kishore, Adv.
Mr. Mohd. Shahrukh Ali, Adv.
Mr. Aditya Jain-1, AOR

For Respondent(s)

Mr. Tushar Mehta, S.G.
Mr. M.K. Maroria, AOR

UPON hearing the counsel the Court made the following
O R D E R

We have heard learned counsel for the parties.

The petitioners have sought interim direction that all organizations whose registration under the Foreign Contribution (Regulation) Act, 2010 was valid as on 30.09.2021, ought to be continued until further orders.

In response, Mr. Tushar Mehta, learned Solicitor General, on instructions, submits that the registration of around 11,594 NGOs, who had applied for registration within the cut-off date, has already been extended for the time being.

In light of this stand taken by the authorities, we do not intend to pass any interim order, as prayed. If the petitioners have any other suggestion, they are free to make representation to the concerned authorities, which may be considered on its own merits and in accordance with law.

List this writ petition after the pronouncement of judgment in Writ Petition(C) No. 566 of 2021.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)